

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 386 of 2020**

**IN THE MATTER OF:**

**M/s Hector Reality Ventures Pvt. Ltd.,**

**Through its Director, Shri Sandeep Ralhan**

**...Appellant**

**Versus**

**Mr. Anand Prakash Soni & Ors.**

**...Respondents**

**For Appellant: Though appeared but did not mark attendance.**

**ORDER**

**04.03.2020** Heard Mr. Deepak Kumar, Advocate. The Appeal has been filed in the name of Corporate Debtor. Impugned order shows admission of application under Section 7 of the Insolvency and Bankruptcy Code, 2016. The Appellant will amend the cause title in view of the decision of the **Hon'ble Supreme Court in "Innoventive Industries Ltd. Vs. ICICI Bank and Ors., (Civil Appeal Nos. 8337-8338 of 2017)"** and transpose the 'Corporate Debtor' through 'Interim Resolution Professional' as Respondent and may substitute the Appellant by Director Shri Sandeep Ralhan as shown in the cause title.

List the Appeal as Fresh Cases on **27<sup>th</sup> March, 2020.**

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

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